GOVERNMENT OF INDIA

MINISTRY OF PANCHAYATI RAJ

LOK SABHA

UNSTARRED QUESTION NO. 2709

ANSWERED ON 05/08/2025

SASHAKT PANCHAYAT NETRI ABHIYAN

2709. SHRI KESINENI SIVANATH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the number of Women Elected Representatives (WERs) identified under the Sashakt

Panchayat-Netri Abhiyan so far, State and district-wise including Andhra Pradesh;

(b) the funds allocated and released by the Government for the implementation of the

Sashakt Panchayat-Netri Abhiyan, State-wise;

(c) the details of specialized training modules developed under the scheme for capacity

building of Women Elected Representatives; and

(d) whether the "Primer on Law Addressing Gender-Based Violence and Harmful

Practices" been formally distributed to all Panchayati Raj Institutions (PRIs) and if so,

the details thereof and the steps being taken by the Government to ensure that its

contents are widely understood and implemented by women representatives and if not,

the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

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- (a) Ministry has launched Sashkt Panchayat NetriAbhiyan: सशक्तपचायतः नेत्रीअभियान (Empowered Women Panchayat-Leader) Campaign in the National Workshop on 4th March 2025 in New Delhi under the Rashtriya Gram Swaraj Abhiyan. 24 Beacon Women Panchayat Leaders were felicitated for different exemplary works done by them based on the nomination by the States/UTs including the State of Andhra Pradesh. 24 States/UTs including Andhra Pradesh, has identified and shared the name of one become Women Panchayat Leader.
- (b) Ministry has been implementing Rashtriya Gram Swaraj Abhiyan (RGSA), a Centrally Sponsored Scheme (CSS) mainly for Capacity Building & Training of the Elected Representatives, Functionaries and other stakeholders of Panchayati Raj institutions (PRIs) to develop their governance capabilities. Under the scheme funds provided to the States/UTs for implementation of admissible activities including Capacity Building & Training along with training on specialized module for Sashakt Panchayat Netri Abhiyan, as approved under Annual Action Plan of respective States/UTs by Central Empowered Committee of the scheme. The State/UT wise details of funds approved for Capacity Building & Training including training for Sashakt Panchayat Netri Abhiyan during 2025-26 under RGSA is at **Annexure-I**.
- (c) As a part of the campaign, Ministry has launched comprehensive Training Module for assisting the States/UTs for the Capacity Building of Women Elected Representatives (WER) of Panchayati Raj Institutions to further strengthen their leadership & managerial skills for effective delivery of good governance. The key objectives of the training module are to build the capacity of the WER on different aspects of rural governance; enhance the knowledge & skills for effective delivery of roles & responsibilities as elected representatives and also to develop the leadership, communication & decision making skills for effective women led governance
- (d) Yes Sir. On 4th March 2025, as part of the Sashakt Panchayat Netri Abhiyan, the Ministry launched a "Primer on Laws Addressing Gender-Based Violence & Harmful Practices." Following its release, the Ministry published the document on its website and circulated it to all State Institutes of Panchayat Training and Rural Development (SIPRDs) and other training bodies. These measures were undertaken to ensure wider dissemination and to support training programmes that strengthen the legal capacity of panchayat representatives and staff.

Annexure-I

Annex refer to in reply to Part (b) of the Lok Sabha Unstarred Question No. 2709 to be answered on 05/08/2025

Fund Allocated to States/UTs for Capacity Building & Training (2025-26)

Sl. No	Name of the State/UTs	Amount Approved (Rs in cr.)
1	Andhra Pradesh	58.49
2	Arunachal Pradesh	12.875
3	Assam	54.94
4	Bihar	98.22
5	Chhattisgarh	36.41
6	Goa	-
7	Gujarat	49.26
8	Haryana	49.00
9	Himachal Pradesh	14.21
10	Jammu and Kashmir	62.236
11	Jharkhand	30.59
12	Karnataka	82.08
13	Kerala	51.15
14	Madhya Pradesh	*
15	Maharashtra	80.72
16	Manipur	*
17	Meghalaya	11.84
18	Mizoram	16.89
19	Nagaland	12.41
20	Odisha	61.497
21	Punjab	94.10
22	Rajasthan	82.99
23	Sikkim	10.23
24	Tamil Nadu	45.31
25	Telangana	-
26	Tripura	22.06
27	Uttar Pradesh	105.44
28	Uttarakhand	*
29	West Bengal	71.75
	Union Territories	
1	Andaman & Nicobar	*
2	The Dadra And Nagar Haveli And Daman And Diu	*
3	Ladakh	*
	Total	1214.698

⁽⁻⁾Annual Action Plan pending for approval (*) Pending approval of CEC minutes